

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

EXECUTION APPLICATION NO. 41 OF 2023

IN

ORIGINAL APPLICATION NO. 94 OF 2021

IN THE MATTER OF: -

Haider Ali

...Applicant

-Versus-

Union of India & Ors.

...Respondents

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Date: 14.10.2025

Place: New Delhi

DRAWN AND FILED BY:

Mbachani

Mansi Bachani, Surya Gupta & Anubhav Anand
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SETTLED BY:

Mr. Sanjay Upadhyay
[Senior Advocate]

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
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**SHORT REPLY ON BEHALF OF CHAUDHRY BANSI LAL CRICKET
STADIUM – RESPONDENT NO. 27 IN COMPLIANCE WITH ORDER
DATED 17.07.2025**

MOST RESPECTFULLY SHOWETH: -

1. That the Hon'ble Tribunal is presently seized of the above-captioned Execution Application filed by the Applicant seeking execution of the Order dated 15.04.2021 passed by this Hon'ble Tribunal in Original Application No. 94/2021, wherein the Applicant had raised the issue of utilization of groundwater by cricket stadiums without adequate clearances especially during commercial cricket tournaments such as the Indian Premier League.
2. That on 07.12.2023, Chaudhary Bansi Lal Cricket Stadium (hereinafter "**answering Respondent**") was impleaded as Respondent No 27 in the matter and notice was also issued with a direction to file its Response. In compliance thereof, the answering Respondent filed its Response dated 02.05.2024. The submissions made therein may be read as part and parcel of this Short Reply and are not being repeated for brevity.
3. That on 17.07.2025, this Hon'ble Tribunal granted time to the Respondent stadiums to file Replies providing details regarding the monthly and yearly use of quantity of water for irrigating the ground, proportion of STP treated and fresh water, bifurcation of proportion of fresh water such as ground

water, supply from the municipality/ ULB or any other source and status of Rain Water Harvesting System in terms of the Order dated 19.03.2025. The present Short Reply is being filed in compliance with the said Order.

Monthly and Yearly use of Quantity of Water

4. That the total water requirement of the answering Respondent as of now is about 107 m³/day (32385 m³/year) for various requirements including irrigating of ground, visitor requirement, maintenance and cleanliness of the stadium, and maintenance of the green belt.
5. That the said water requirement is being met through various sources which include authorized ground water through borewell and supply of water by local authorities, and through rainwater harvesting. It is important to submit that the rainwater harvested through Rainwater Harvesting System (RWHS) is being used for ground water recharge through recharge pits and wells. Pertinently, the answering Respondent relies on rainwater harvesting for its pitch maintenance and other daily uses. Further, the source of drinking water for the players, staff, and for kitchen purposes in the stadium is bottled water that is purchased, while the source of water for washroom and ground maintenance is overhead and underground water tanks. Importantly, the answering Respondent is also in the process of installing a 50 KLD hg SBR Technology based wastewater treatment plant and treated water shall be utilized for green belt and pitch maintenance.
6. That it is also worth noting that the answering Respondent stadium is used more as a training ground to encourage development of athletes and budding cricket players and has never been used for hosting the Indian Premier League or other such commercial matches and therefore its water requirement is minimal. Similarly, the water required for maintenance of

pitch is significantly lower, as compared to other commercial stadiums, as the ground water level is unusually high in Lalhi and this is corroborated this fact is corroborated by the newspaper reports and statements of eminent cricketers such as Sunil Gavaskar. In fact, the Kalanaur block where the answering Respondent stadium is located, is included in “safe” category as per the latest Dynamic Ground Water Resources of Haryana State dated March 2025 prepared by CGWA. True copy of the relevant extract of the Dynamic Ground Water Resources of Haryana State is annexed and marked herewith as **ANNEXURE R/1**.

Proportion of Treated and Fresh water used

7. That it is further submitted that the answering Respondent has already commenced the installation of a 50-KLD wastewater Treatment Plant at the stadium. On 26.08.2025, the Work Order for the plant was issued by the answering Respondent. As noted above, the treated water from the said plant would be utilized for green belt and pitch maintenance in line with the answering Respondent’s endeavor to minimize the reliance on ground water and meet its water requirement through other alternative sources in terms of the Orders passed by this Hon’ble Tribunal. True copy of Work Order dated 26.08.2025 is annexed and marked herewith as **ANNEXURE R/2**.
8. That it may be submitted, at the cost of reiteration, that unlike other commercial stadiums, the answering Respondent stadium is not used for hosting commercial and international tournaments like IPL and is mainly used as a venue for training grassroot talent. Consequently, the footfall in the stadium is very low and naturally the wastewater generated is also very less. Nevertheless, the answering Respondent has initiated the installation of the wastewater Treatment Plant. Photograph of the installation of the STP is marked and annexed as **ANNEXURE R/3**.

9. That as regards the proportion of fresh water used, it is submitted that the answering Respondent had obtained NOC dated 20.11.2024 from the Haryana Water Resources Authority, Government of Haryana wherein the answering Respondent is permitted to extract ground water 107.95 m³/day (32385 m³/year) and the same is valid till 20.11.2025. The answering Respondent has also submitted an application seeking renewal of the said NOC and the same is under examination.

True copy of NOC dated 20.11.2024 is annexed and marked as **ANNEXURE R/4**.

Bifurcation of proportion of fresh water

10. That it is submitted that the source of freshwater for the answering respondent is the ground water which is extracted through borewells in accordance with the NOC. Such reliance on ground water is due to the fact that local water supply agencies are not being able to supply the desired quantity of water to the answering respondent. However, the answering Respondent submitted an application to the Public Health Engineering Department (PHED) for supply of water and a reply has been received on 11.09.2025 from the said Department stating that the desired quantity of water cannot be supplied through the department's pipeline and the department has no objection to the answering Respondent installing a borewell. True copy of letter dated 11.09.2025 received from PHED is annexed and marked as **ANNEXURE R/5**.

Status of the Rainwater Harvesting System

11. That as regards the installation of Rainwater Harvesting Structure, it is submitted that the answering Respondent has already put in place an appropriate RWHS since the inception of the stadium in 2006. Photographs

of the RWHS installed in answering Respondent stadium is annexed and marked as **ANNEXURE R/6**.

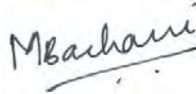
12. That this fact is corroborated from the letter dated 10.03.2023 issued by the Board of Control for Cricket in India (**BCCI**) to Central Ground Water Authority, Ministry of Jal Shakti, Government of India wherein BCCI observed that the answering Respondent has a rainwater harvesting system right from its inception (refer Annexure R/2 (Colly), Pages 1308 – 1310 of the Reply dated 02.05.2024 of answering Respondent).
13. That moreover, an inspection of the stadiums, including of the answering Respondent, was carried out in pursuance of the Meeting dated 02.06.2023 held under the Chairmanship of Secretary, DoWR and during the inspection, the answering Respondent was found to have installed the RWH system (refer Annexure XII and Annexure XIII at Pages 118-124 of Action Taken Report dated 04.08.2023 filed by Ministry of Jal Shakti).
14. That more importantly, on 02.08.2023, a letter was issued by the Central Ground Water Authority to the answering Respondent which also notes that the Stadium is compliant with the NGT directions with respect to the installation of Rainwater Harvesting structures (refer Annexure R/2 (Colly), Pages 1306 – 1307 of the Reply dated 02.05.2024 of answering Respondent).
15. That it may be noted, at the cost of reiteration, that the answering Respondent has never been used for hosting the Indian Premier League or any such commercial matches. Unlike other commercial stadiums, the answering Respondent is used more as a training ground to encourage the development of budding cricket players at the grassroots level. Resultantly, the water requirement for the answering Respondent stadium is minimum as noted above.

16. That the answering Respondent craves leave of this Hon'ble Tribunal to file a further detailed Reply in respect of the extent and different sources of water in the answering Respondent stadium as directed by this Hon'ble Tribunal or in the interest of justice.

Date: 14.10.2025

Place: New Delhi

DRAWN AND FILED BY:



Mansi Bachani, Surya Gupta & Anubhav Anand
Advocates for the Respondent No. 27
29, LGF, Presidential Estate,
Nizamuddin East, New Delhi-110013
Email: eldflegal@gmail.com; +91- 8851323704

SETTLED BY:

Mr. Sanjay Upadhyay
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AFFIDAVIT



I, Anuj Sharma, S/o Shri Arvind Kumar Sharma, aged about 44 years, resident of House No. C-80 Suncity Sector-35, Near Park No. 10, Rohtak Haryana-124001, do hereby solemnly affirms and declares as under: -

1. That I am fully conversant of the facts and circumstances of the matter and competent to swear this affidavit.
2. That contents of the accompanying Reply are true and correct to the best of my knowledge and have been drafted by the counsel on my instructions and nothing material has been concealed therefrom.
3. That the Annexures in the accompany Reply are true and correct to the best of my knowledge.

Anuj Sharma
DEPONENT



VERIFICATION:

Verified at Rohtak, Haryana on this 10th day of October 2025 that the contents of the above affidavit are true and correct to my knowledge and belief and nothing material has been concealed therefrom.

Verified that for going was made on S.A. before the
 this 10 day of 10 2025 at Rohtak
 by Sh. Anuj Sharma S/o Arvind Kumar Sharma
 Resident of Suncity Sec-35 - Rohtak by
 Sh. Manisha Rohilla know
 to me Certified true and correct and
 and explained to me and I have perfectly
 understand the same at the time of making thereof

Anuj Sharma
DEPONENT



MANISHA ROHILLA
 OATH COMMISSIONER
 ROHTAK
10/10/25



**DYNAMIC GROUND WATER RESOURCES
OF HARYANA STATE
(AS ON 31st MARCH 2024)**



सिंचाई एवं जल संसाधन विभाग
हरियाणा



**CENTRAL GROUND WATER BOARD
NORTH WESTERN REGION
CHANDIGARH
AND
GROUND WATER CELL
IRRIGATION & WATER RESOURCE DEPARTMENT
HARYANA**

March, 2025

**REPORT ON DYNAMIC GROUND WATER
RESOURCES OF HARYANA STATE
AS ON MARCH 2024**

Prepared by

**CENTRAL GROUND WATER BOARD
NORTH WESTERN REGION
CHANDIGARH
AND
GROUND WATER CELL
DEPARTMENT OF IRRIGATION & WATER RESOURCES, HARYANA
SINCHAI BHAWAN, SECTOR-5, PANCHKULA**

MARCH, 2025

The block- wise ground water development varies from 25 % in Baund block of Charkhi Dadri district to maximum of 342% in Fardidabad Urban assessment unit in Faridabad district respectively. The District wise Ground Water Development has been computed and given in Table 18. It varies from 54 % in Jhajjar district to 226% in Kurukshetra district.

In general, the variation in stage of ground water development has been observed which seems to be mainly due to change in rainfall, construction of water conservation structures and ground water draft.

54 CATEGORIZATION OF THE BLOCKS/ASSESSMENT UNITS

The list of blocks falling under different categorization is tabulated in table-20

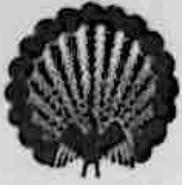
Table 20 Categorization of Blocks/ Assesment units

SR. NO.	DISTRICT	SAFE	SEMI-CRITICAL	CRITICAL	OVER EXPLOITED
1	Ambala		1. Shazadpur	1.Ambala-II	1. Ambala-I
					2.Barara
					3.Naraingarh
					4.Saha
	TOTAL	0	1	1	4
2	Bhiwani	1. Siwani			1.Behal
		2. Bhiwani			2.Kairu
		3.Bawani Khera			3.Loharu
					4.Tosham
	TOTAL	3	0	0	4
3	Charki Dadri	1.Baund			1.Badhra
		2.Charki Dadri			2.Jhojhu
	TOTAL	2	0	0	2
4	Faridabad			1.Taigaon	1.Ballabgarh
					2.Faridabad
					3.Faridabad Urban
	TOTAL	0	0	1	3
5	Fatehabad		1. Bhattu Kalan		1.Bhuna
					2. Fatehabad
					3. Jakhhal
					4. Ratia
					5. Tohana
					6. Nagpur
	TOTAL	0	1	0	6

SR. NO.	DISTRICT	SAFE	SEMI-CRITICAL	CRITICAL	OVER EXPLOITED
6	Gurugram				1.Farukh nagar
					2.Gurgaon
					3.Pataudi
					4.Sohna
					5. Gurgaon Urban
	TOTAL	0	0	0	5
7	Hisar	1.Hansi-II		1.Agroha	1.Narnaud
		2.Uklana		2.Barwala	
		3. Hansi-1			
		4.Hisar-I			
		5.Hisar-II			
		6.Adampur			
	TOTAL	6		2	1
8	Jhajjar	1.Bahadurgarh			
		2.Beri			
		3.Jhajjar			
		4.Salhawas			
		5.Matanhail			
		6.Machhrauli			
		7. Badli			
	TOTAL	7	0	0	0
9	Jind	1.Julana	1.Pillukhera		1.Alewa
		2.Narwana			2.Jind
					3.Safidon
					4.Uchana
					5.Ujhana
	TOTAL	2	1	0	5
10	Kaithal				1.Dhand
					2.Gulha
					3.Kaithal
					4.Kalayath
					5.Pundri
					6.Rajound
					7.Siwan
	TOTAL	0	0	0	7

SR. NO.	DISTRICT	SAFE	SEMI-CRITICAL	CRITICAL	OVER EXPLOITED
11	Karnal				1.Assandh
					2.Gharaunda (part)
					3.Karnal
					4.Nilokheri
					5.Nissing at Chirao
					6.Kanjapura
					7.Munak
					8.Indri
		TOTAL	0	0	0
12	Kurukshetra				1.Babain
					2.Ismailabad
					3.Ladwa
					4.Pehowa
					5.Pipli
					6.Shahbad
					7.Thanesar
		TOTAL	0	0	0
13	Mahendragarh		1. Satnali	1.Nizampur	1.Kanina
					2.Mahendragarh
					3. Sihma
					4.Narnaul
					5.Nangal Choudhury
					6.Ateli Nangal
		TOTAL	0	1	1
14	Mewat	1.Nagina		1.FerozepurJhirka	1. Taoru
		2.Nuh		2. Punahana	
		3.Pingwan			
		4. Indri			
		TOTAL	4		2
15	Palwal	1. Hathin	1. Hodal	1.Hassanpur	1.Badoli
		2.Palwal			2.Prithla
		TOTAL	2	1	1
16	Panchkula	1.Barwala		1.Raipur Rani	
		2.Pinjore			
		TOTAL	2	0	1
17	Panipat				1.Bapoli
					2.Israna
					3.Madlauda
					4.Panipat
					5.Samalkha
					6.Sanauli Khurd
		TOTAL	0	0	0

SR. NO.	DISTRICT	SAFE	SEMI-CRITICAL	CRITICAL	OVER EXPLOITED
18	Rewari			1.Dahina	1.Khol at Rewari
					2.Nahar
					3.Rewari
					4.Bawal
					5.Jatusana
					6.Dharuhera
	TOTAL	0	0	1	6
19	Rohtak	1.Kalanaur			
		2.Lakhan Majra			
		3.Rohtak			
		4.Maham			
		5.Sampla			
	TOTAL	5	0	0	0
20	Sirsa		1.Baragudha		1.Dabwali
					2.Ellenabad
					3.NathusariChopta
					4.Odhan
					5.Rania
					6.Sirsa
	TOTAL	0	1	0	6
21	Sonipat	1.Kathura		1.Mundlana	1.Ganaur
		2.Kharkhoda			2.Rai
		3.Gohana			3.Sonipat
					4.Murthal
	TOTAL	3	0	1	4
22	Yamunanagar		1.Khizrabad		1.Sadaura
			2.Chhachhrauli		2.Jagadhri
					3.Mustafabad
					4.Radaur
					5.Bilaspur
TOTAL	0	2	0	5	
TOTAL (in whole State)		36	8	11	88



HARYANA CRICKET ASSOCIATION

7, Ashok Road, Vijay Nagar, Bhiwani - 127021 (Haryana)

Dated _____

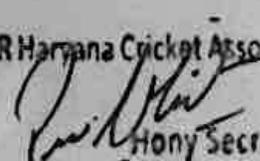
WORK ORDER

NAME	H2O DYNAMICS INDIA LIMITED, 19, Lower Ground Floor, NBCC Place, Lodhi Road, New Delhi, 110003		
PHONE	9329551196		
EMAIL	info@geotechservices.in	ORDER RECEIVED BY	CEO (Mr. Vikrant Singh)
ORDER DATE	26.08.2025	EXPECTED START DATE	ASAP (WITHIN 60 DAYS MAX)
			EXPECTED END DATE

WORK DESCRIPTION	INSTALLATION OF 50 KLD hg SBR TECHNOLOGY BASED WASTEWATER TREATMENT PLANT AT LAHLI CRICKET STADIUM
ADDITIONAL COMMENTS	Payment schedule to be followed as per the quotation.

SERVICE DESCRIPTION	RATE	AMOUNT
50-KLD Hybrid Granular hg SBR technology based waste water treatment	57,50,000.00	57,50,000.00
Additional (existing) Sewage Pipeline of Entire Stadium restructuring works	46,75,000.00	39,75,000.00

DATE:
26.08.2025

FOR Haryana Cricket Association

 Hony Secretary

enter tax rate

enter other cost

SUBTOTAL	97,25,000.00
TAX RATE %	18%
TOTAL TAX	17,50,500
OTHER	-
TOTAL	1,14,75,500 (ONE CRORE FOURTEEN LAKHS SEVENTY-FIVE THOUSAND FIVE HUNDRED ONLY)

STP CONSTRUCTION





हरियाणा सरकार
हरियाणा जल संसाधन प्राधिकरण
Government of Haryana
Haryana Water Resources Authority

PERMISSION CERTIFICATE FOR GROUND WATER EXTRACTION

Project Name:	Ch. Bansi Lal Cricket Stadium			
Project Address:	lahli haryana			
Village/MC:		Tehsil:	Kalanaur	
District:	ROHTAK	State:	Haryana	
Pin Code:	--			
Communication Address:	lahli haryana			
Address Regional Office:	Rear Building, 3rd Floor, HSVP, Sector-6, Panchkula			
1. NOC No.:	HWRA/NOC/INF/N/2024/348			
2. Application No.:	HWRA/INF/N/2023/578	3. Category:	Infrastructure	
4. Project Status:	New	5. NOC Type:	New	
6. Ground Water Extraction Permitted:				
Ground Water For	m3/day	m3/year	Valid From	Valid Upto
Fresh Water	107.95	32385.00	20/11/2024	20/11/2025
Construction Purpose	0.00	0.00	20/11/2024	--
Dewatering	--	--	20/11/2024	--
Total	107.95	32385.00	--	--
7. Details of Ground Water Extraction: Total Existing No.:	2		Total Proposed No.:	
	DW	DCB	BW	TW
Abstraction Structure*	--	--	--	2
	DW	DCB	BW	TW
	--	--	--	--
*DW - Dug Well;DCB - Dug cum Bore Well;BW - Bore Well;TW - Tube Well;DWLR - Digital Water Level Recorder				
8. Quantum of ground water recharge(m3/year)	11102.95			
9. Number of Piezometers (Observation wells) to be constructed/ monitored & Monitoring mechanism	No. of Piezometers		Monitoring Mechanism	
			Manual	DWLR
	0	0	0	0

* Terms & conditions are at the back of this page.



Note: This is computer generated certificate, it can be validated by scanning QR code.

Validity of this NOC shall be subject to compliance of the following mandatory conditions

This NOC for abstraction of ground water, shall be subject to the following terms and conditions

1. NOC is granted to the applicant on the condition that local government water supply agencies are not able to supply the desired quantity of water. In case of supply of water from local agency the applicant shall immediately inform HWRA and reduce the abstraction of ground water accordingly.
2. The applicant abstracting ground water between 100-500 kld shall undertake self-annual water audit and those abstracting ground water more than 500 kld shall undertake water audit through organisations authorised by Government of India or HWRA and submit audit reports at the time of renewal of the NOC.
3. Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism shall be mandatory for industries drawing or proposing to draw more than 500kld of ground water and Monitoring of water level shall be done by project applicant. The piezometer (observation well) shall be constructed at a minimum distance of 15 m from the production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well wells Detailed guidelines for design and construction of piezometer is given on the portal. Monthly water level data shall be submitted to the HRWA through the web portal on quarterly basis.
4. Injection of treated/untreated wastewater into aquifer system is strictly prohibited.
5. In case of infrastructure projects that require dewatering, applicant shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data through the web portal to HWRA as applicable. Monitoring records and results should be retained by the applicant for two years, for inspection or reporting as required by HWRA.
6. Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 50 m³/day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.
7. For infrastructure dewatering/ construction activity, NOC shall be valid for specific period as per the detailed proposal submitted by the applicant or for one year, whichever is earlier.
8. All residential apartments or group housing societies requiring water for drinking/domestic use only, shall pay groundwater abstraction charges on quarterly basis as per Table 5.1.
9. All infrastructure projects drawing ground water in safe, semi-critical and critical assessment units shall be required to pay ground water abstraction charges on quarterly basis as applicable as per Table 5.3 A.
10. All infrastructure projects (new/ existing) drawing ground water in over-exploited assessment units shall be liable to pay ground water restoration charges on quarterly basis as per Table 5.3 B.
11. All the tube wells/ground water abstraction structures permitted shall be fixed with digital electromagnetic/ultrasonic water meters, by the applicant at its own cost with telemetry system and monthly ground water abstraction data shall be recorded in a logbook. Compliance to this condition shall be reported within one month from the date of issue of this letter. Daily water meter readings to be recorded in a dedicated register and shall be submitted on the web portal to HWRA on quarterly basis or through centralized mechanism evolved by HWRA.
12. The applicant, as per approved proposal, shall implement rainwater harvesting and ground water recharge measures within three months from the date of issuance of this NOC and undertake periodic maintenance of recharge structures. Photographs (with geo tag only) of the recharge structures etc. and compliance of completion of construction of the same along with copy of NOC shall be furnished immediately to the Haryana Water Resources Authority for verification, on the Email ID of the Authority (compliance - hwra@hry.gov.in)
13. The ground water chemical quality shall be monitored twice in a year during pre & post- monsoon period.
14. The monthly ground water level monitoring data in respect of piezometer shall be submitted quarterly to the Haryana Water Resources Authority on regular basis.
15. In case of renewal, application shall be submitted online within 90 days before the expiry of this NOC and abstraction of ground water, after expiry of NOC shall be illegal and liable for legal action as per law.
16. The applicant shall seek prior permissions from HWRA for any increase in daily quantum of groundwater abstraction (i.e. more than the permitted limit in the NOC)..
17. Where the applicant granted NOC for abstraction of saline water and the existing well(s) is/are yielding fresh water, the same shall be sealed and new tube well(s) tapping saline water shall be constructed within 3 months of the issuance of NOC or from the date of seal of the fresh water tube well, as the case may be. The applicant shall be also ensuring safe disposal of saline residue, if any.
18. The applicant shall ensure the 100% reuse for non potable usage of self generated waste water after due treatment. He shall also ensure to reuse for non potable usage the Treated Waste Water (other than self generated) as per application and NOC terms & conditions.
19. The applicant shall comply with the provisions of the Haryana Water Resources (Conservation, Regulation and Management) Authority Act, 2020, Rules, regulations, guidelines and directions issued thereunder. Non-compliance of these provisions shall be liable for the penalty as per the provisions of the Act, rules and regulations, guidelines and directions issued thereunder.
20. Since, this NOC has been issued on the basis of self-assessment by the applicant and without any site inspection, hence the Authority may inspect the site/unit and documents at any time. In case any material difference is found in the information submitted and the site conditions or documents, the Authority may suspend the NOC granted immediately and may revoke or modify the NOC after giving a notice to the applicant.
21. This NOC is subject to prevailing State Government rules/law of Courts orders related to construction of tube well, ground water withdrawal, construction of recharge or conservation structure/discharge of effluents or any such matters as applicable.
22. The applicant shall comply with the directions/conditions/instructions issued by any Court of law related to the matters concerned with the Authority.
23. The applicant shall report self-compliance duly signed by authorized person along with authorization letter by e-mail to Haryana Water Resources Authority quarterly as well as yearly basis after the issuance of NOC.
24. This NOC does not absolve the applicant of his obligation/requirement to obtain the necessary approvals from the statutory and administrative Authorities/Departments.
25. The issuance of this NOC does not imply that other statutory or administrative clearances shall necessarily be granted to the applicant by the concerned authorities. The concerned Authorities shall act as per their own procedure.
26. The applicant shall immediately inform the HWRA, if any change in the information provided by the applicant in the application form for seeking NOC.
27. This NOC shall not absolve the applicant from any penalty/punishment/environment compensation, which may have been imposed or may be imposed, for abstraction of groundwater during such period, before the issuance of this NOC.
28. In case of non-payment or delayed payment of ground water abstraction/restoration charges, a penal interest @ 18% p.a. shall be charged.
29. The necessary compliance shall be submitted to the Authority on the web portal of the Authority i.e. www.hwra.org.in or on the email id compliance-hwra@hry.gov.in.
30. Applicant to comply IS:10500:2012 standards before use of abstracted ground water for drinking & domestic purposes.
31. Applicant is required to ensure that the sizes of the proposed recharge structures should be as per the prescribed RWH format & number of recharge structure will increase accordingly

Note: This is computer generated certificate, it can be validated by scanning QR code.

ANNEXURE R/5



जन स्वास्थ्य अभियंत्रण विभाग, हरियाणा

कार्यालय उपमण्डल अभियन्ता, जन स्वास्थ्य अभियांत्रिकी उपमण्डल नं. 3 रोहतक, नजदीक:-
द्वितीय जलघर रोहतक

Email:- sde3rohtak@gmail.com, sde.rtk3@phedharyana.gov.in



सेवा मे,

मैनेजर आपरेशन
चौ० बंसी लाल क्रिकेट स्टेडियम,
लाहली (रोहतक)।

क्र 0न: 0 1947 दिनांक 11/9/2025

विषय:-

31.5 का पत्र क्रमांक 11/9/25
बौरिंग करने के लिए NOC लेने बारे।

उपरोक्त विषय के संदर्भ आपको अवगत करवाया जाता है कि चौ० बंसी लाल क्रिकेट स्टेडियम लाहली मे पानी की आवश्यकता ज्यादा है जिसे विभाग की पाईप लाईन से पानी की आपूर्ति नहीं की जा सकती है। आप पानी की आपूर्ति के लिए कोई टयुबल/बौरिंग करवाए तो इस कार्यालय को कोई आपति नहीं है। यह आपको सूचनार्थ एवं आवश्यक कार्यावाही हेतु प्रेषित है।

क्र: 0न 0

दिनांक

उपरोक्त की प्रति कार्यकारी अभियन्ता जन स्वास्थ्य मण्डल नं 1 रोहतक को सूचनार्थ एवं आगामी कार्यवाही हेतु प्रेषित हैं।

उपमण्डल अभियन्ता

उपमण्डल अभियन्ता

Hindi

RECHARGE STRUCTURE 1



 **GPS Map Camera**



Rohtak, Haryana, India 

Sh 16, Haryana 124411, India, Rohtak, Haryana 124411, India

Lat 28.855218° Long 76.465276°

25/09/2025 01:02 PM GMT +05:30

RECHARGE STRUCTURE 2





Service in Haider Ali Vs. Union of India & Ors. [EA No.41 of 2023 in OA No.94 of 2021]1 message

ELDF <eldflegal@gmail.com>

Tue, Oct 14, 2025 at 2:03 PM

To: Bihu Sharma <bihusharma@gmail.com>, gigicgeorge.adv42@yahoo.in, sanobar ali Qureshi <sanobaraliqureshi@gmail.com>, egov-mowr@nic.in, secy-mowr@nic.in, cgwa@nic.in, maazjustice@gmail.com, office@bccitv, pradeepmisra@yahoo.com, daleepdhayani@yahoo.co.in
Cc: Mansi Bachani <mansi@eldfindia.com>, Surya Gupta <surya@eldfindia.com>

Dear Sir/Ma'am

Please find attached copy of the Reply Affidavit on behalf of Respondent No.27 Chaudhary Bansi Lal Cricket Stadium in the above-mentioned case.

Thanks & Regards

--

Sameer Manher*Clerk**Enviro Legal Defence Firm**29, Presidential Estate LGF,**Nizamuddin East New Delhi – 110013**Ph. No. 011-40573181*

 **Reply R27.pdf**
8175K